SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. 10164 OF 2013

WITH

CRIMINAL MISCELLANEOUS PETITION NOS. 25934, 25935, 23936 OF 2013, 19485, 19486 & 20121 OF 2015
(Applications for permission to file additional documents, stay, exemption from filing certified copy of the Impugned Order, permission to file additional documents, exemption from filing official translation and impleadment)

Dinesh Pratap Singh ...Petitioner(s)

VERSUS

State of Uttar Pradesh ... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 20th November, 2015 when the Court was pleased to pass the following order:

> **"On filing of the application by the petitioner for impleading the accused-Akhilesh Kumar Singh as party respondent, the Registry shall issue notice forthwith returnable within four weeks.**
>
> **Dasti, in addition, is also permitted."**

It is submitted that Counsel for the Petitioner has on 23rd November, 2015 filed an application for impleadment of applicant viz. Akhilesh Singh as party Respondent (in the form of paper books). The said application has been registered as Criminal Misc. Petition No. 20121 of 2015. Copy of the same has been placed with SLP paper books for kind perusal of the Hon'ble Court. Thereafter, Show Cause Notice returnable on 4th January, 2016 was issued to the applicant viz. Akhilesh Kumar Singh by registered post A.D. as well as dasti through Counsel for the Petitioner on 8th December, 2015.

Cont....2/-

Mr. Saurabh Ajay Gupta, Advocate has on 2nd January, 2016 filed Vakalatnama/Appearance on behalf of the applicant viz. Akhilesh Kumar Singh/ impleading party.

Service of Show Cause Notice is complete.

The matter above mentioned was listed before the Court of Registrar on 11th April, 2016 when the following order was passed :

> **"Respondent No.1 has already filed the counter affidavit.**
>
> **The Ld. Counsel for the respondent No.2 has failed to file the counter affidavit within the period stipulated under the rules. Viewed, in that context, the matter shall be processed for listing before the Hon'ble Court, under the rules. "**

Accordingly, the matter above mentioned is listed before the Hon'ble Court with this office report.

DATED this the 6th May, 2017.

ASSISTANT REGISTRAR

COPY TO:

1. Ms. Liz Mathew, Advocate
   59, Lawyer's Chambers, S.C.I., N.D.

2. Ms. Pragati Neekhra, Advocate
   17-B, I.P. Estate, IAEA House, N.D.

3. Mr. Saurabh Ajay Gupta, Advocate
   79, A.K. Sen Block, Supreme Court of India

C4/dk

ASSISTANT REGISTRAR